HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

TUESDAY, THE FOURTH DAY OF MARCH
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND

THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT PETITION NO: 25773 OF 2023

Between:

1. Komirelli Surya Shekar Reddy, S/o Chalma Reddy, S/o Narsimha Reddy, Aged about 58 years, occ. Agriculture
2. Attapuram Navaneetha, w/o Narasimha Reddy, aged about 55 years, occ. Agriculture
3. Gunamgari Padma, w/o Narasimha Reddy, aged about 35 years, occ. Housewife,

All are r/o Bandi Ravirala village , Abdullapurmet Mandal, R.R.District.

.....PETITIONERS

AND

1. Telangana Pollution Control Board, rep. its Member Secretary, Sanathnagar, Hyderabad.
2. The Joint Chief Environmental Engineer, Telangana State Pollution Control Board, Zonal Office, H.No.6-3-129, T.S.No.1 Part Block-C, Ward No. 91, Begumpet, Hyderabad.
3. The District Collector, Ranga Reddy District at Kongara Kalan.
4. The Ass. Divisional Engineer, TSSPDCL, Turkayamjal, R.R.District.
5. M/s Renuka Rock Sand, rep. by its Prop. Sy.No. 253/AA, 253/E and 295/E Bandiravirala Village, Abdullapurmet Mandal, R.R.District.
6. M/s Sai Rohit Metal Industries, rep. by its Prop. Sy.No. 253/A1, 253/AA/, 253/A/3 Bandiravirala Village, Abdullapurmet Mandal, R.R.District.

.....RESPONDENTS

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be

pleased to issue an appropriate Writ, Order or Direction, more particularly one in the nature of Writ of Mandamus, to declare the action of the respondent authorities in not implementing closure orders bearing Order No. 15-RR-1/TSPCB/ZO-HYD/TF/2020-907, 15-RR-1/TSPCB /ZO-HYD/TF/2020-909, 15-RR-1/TSPCB /ZO-HYD/TF/2020-908 and 15-RR-1/TSPCB/ZO-HYD/TF/2020-910 dt. 20/2/2020 issued for closure of the respondent Nos. 5 and 6 units including the disconnection of power supply even after lapse of more than three years inspite of the written complaint dt. 13/4/2022, as being illegal, arbitrary, unjust and unconstitutional and consequently direct the respondent authorities to forthwith close the respondent Nos. 5 and 6 units including disconnection of the power supply to the said units.

I.A.NO:1 OF 2023

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent authorities to take steps to stop the operation of the 5th respondent crushing unit situated at Bandiravirala village, Abdullapurmet Mandal, R.R.District, pending disposal of the main writ petition.

Counsel for the Petitioners : SRI KARUNAKAR REDDY (NOT PRESENT)

Counsel for the Respondent Nos.1 & 2 : SRI ZEESHAN ADNAN MAHMOOD, SC FOR TELANGANA POLLUTION CONTROL BOARD

Counsel for the Respondent No.3 : G.P FOR REVENUE

Counsel for the Respondent No.4 : SRI R.VINOD REDDY

Counsel for the Respondent Nos.5 & 6 : --

The Court made the following ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL

AND

THE HON'BLE SMT JUSTICE RENUKA YARA

WRIT PETITION No.25773 of 2023

ORDER: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

None for the petitioners even in the pass over round. On the last occasion also, none appeared and therefore, this matter was listed under the caption 'For dismissal.'

2. Sri Zeeshan Adnan Mahmood, learned Standing Counsel for Telangana Pollution Control Board, appearing for respondent Nos.1 and 2, submits that nothing remains to be adjudicated in this matter.

3. It appears that the petitioners have lost interest in this matter.

4. Accordingly, the Writ Petition is dismissed for want of prosecution. There shall be no order as to costs.

Interlocutory applications, if any pending, shall stand closed.

SD/- P.Ch. NAGABHUSHAMBA
ASSISTANT REGISTRAR

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SECTION OFFICER

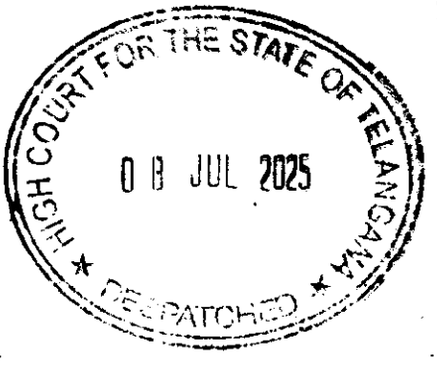
To

1. Two CC's to G.P FOR REVENUE, High Court for the State of Telangana at Hyderabad. (OUT)
2. One CC to SRI KARUNAKAR REDDY, Advocate [OPUC]
3. One CC to SRI R.VINOD REDDY, Advocate [OPUC]
4. One CC to SRI ZEESHAN ADNAN MAHMOOD, SC FOR TELANGANA POLLUTION CONTROL BOARD, Advocate [OPUC]
5. Two CD Copies

SA
GJP

HIGH COURT

DATED:04/03/2025



ORDER

WP.No.25773 of 2023

DISMISSING THE W.P

FOR WANT OF PROSECUTION

WITHOUT COSTS.

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